

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.195/2009

Subject: Revision of fixed charges for the period 2004-09 due to additional capital expenditure incurred at Talcher Super Thermal Power Station, Stage-I (1000 MW).

Date of hearing: 16.2.2010

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner: NTPC Ltd

Respondents: WBSEDCL, BSEB, JSEB, GRIDCO, DVC, PD SIKKIM, TNEB, UT Puducherry, UPPCL, PDD J&K, PD Chandigarh, MPSEB, GEB,ED Daman & Diu, ED Dadra & Nagar Haveli, DTL, MSEB.

Parties present: Shri V.K.Padha, NTPC
Shri G.K.Dua, NTPC
Shri Vivake Kumar, NTPC
Shri D.Kar, NTPC
Shri M.N.Achary, NTPC
Shri R.B.Sharma, Advocate, BSEB

The learned counsel for the respondent BSEB submitted that it had filed reply in the matter and has served copy on the petitioner, who has not filed its rejoinder. The representative of the petitioner submitted that no rejoinder was filed as it had not received copy of the reply from BSEB and prayed for a short time to file rejoinder.

Prayer was accepted. The Commission directed the petitioner to file rejoinder, latest by 2.3.2010, with copy to the respondent, BSEB. Matter to be listed for hearing on 9.3.2010.

Sd/-
(T.Rout)
Joint Chief (Law)